

L. A. BILL No. XLV OF 2023.

A BILL

to repeal the Maharashtra Casinos (Control and Tax) Act, 1976.

XXXI of 1976. 5 WHEREAS, it is expedient to repeal the Maharashtra Casinos (Control and Tax) Act, 1976 ; it is hereby enacted in the Seventy-fourth Year of the Republic of India, as follows :—

1. This Act may be called the Maharashtra Casinos (Control and Tax) Short title. (Repeal) Act, 2023.

XXXI of 1976. 10 2. The Maharashtra Casinos (Control and Tax) Act, 1976, is hereby Repeal of Mah. XXXI of 1976. repealed.

STATEMENT OF OBJECTS AND REASONS

The Maharashtra Casinos (Control and Tax) Act, 1976 (XXXI of 1976) has been enacted to provide for the control and regulation of casinos, and to impose a tax on betting in casinos, in the State of Maharashtra.

2. Sub-section (3) of section 1 of the said Act provides that the said Act shall come into force on such date as the State Government may, by notification in the *Official Gazette*, appoint. However, the Government is of opinion that the casinos should not be allowed in the State of Maharashtra, therefore, till date the said Act is not brought into force. The said Act is in statute books, therefore, the Government considers it expedient to repeal the said Act.

3. The Bill seeks to achieve the above objectives.

Mumbai,
Dated the 31st October, 2023.

DEVENDRA FADNAVIS,
Deputy Chief Minister.

**MAHARASHTRA LEGISLATURE
SECRETARIAT**

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**[A BILL to repeal the Maharashtra
Casinos (Control and Tax) Act, 1976.]**

**[SHRI DEVENDRA FADNAVIS,
Deputy Chief Minister.]**

**JITENDRA BHOLE,
Secretary (1) (I/C),
Maharashtra Legislative Assembly.**